

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEJ DELHI

O.A. No. 1813/95

New Delhi this the 27th day of September 1995

Hon'ble Shri A.V.Haridasan, Vice-Chairman (J)

Hon'ble Shri R.K.Ahooja, Member (A)

Rishipal
r/o B-5/260 Panchwati Colony
Delhi-110094.

(Advocate By: Shri Kirpal Singh)Applicant

Versus

Union of India through
B.M.Ojha, Director of Audit,
Central Revenue-I,
New Delhi.

....Respondent.

ORDER (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman (J)

Learned Counsel for the applicant wishes to withdraw this application. Permission is granted. The application is dismissed as withdrawn.

R.K.Ahooja
(R.K.Ahooja)
Member (A)

/RAD/

(A.V.Haridasan)
Vice-Chairman (J)